

ing condition are encountered or there are some other circumstances which need some changes in scope, the revision of project parameters is allowed only after vetting by the CMPDI.

(b) and (c) The purchase of equipment is made on the basis of requirement of projects as given in the project Reports. However in case equipment so purchased cannot be gainfully deployed in projects due to reasons like non-availability of land or adverse geo-mining condition, these may be diverted to some other mines for better utilization and are brought back to the original projects as soon as condition improve.

Labour Tribunals

3159. DR. FAIYAZUL AZAM: will the Minister of LABOUR be pleased to state :

(a) whether a number of labour tribunals are headless; and

(b) if so, the steps taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) yes, Sir.

(b) Necessary action to fill-up the vacant posts is being taken.

Report of Committee on Petrochemical Projects in U.P.

3160. DR. LAL BAHADUR RAWA: Will the PRIME MINISTER be pleased to state:

(a) whether the Committee constituted for finalising the petrochemical projects of Uttar Pradesh for their inclusion in the Eighth Five Year Plan has since submitted its report; and

(b) if so, the main recommendations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS

(DR. CHINTA MOHAN) : (a) An Expert Committee was set up under the Chairmanship of Shri Abid Hussain, the then Member of Planning Commission for prioritisation of petrochemical complexes to be taken up during 8th Five Year Plan in the different States including Uttar Pradesh.

(b) The Abid Hussain Committee recommended inter - alia clearance of the Gas Cracker Project at Auraiya (UP) to be implemented by the Gas Authority of India Limited (GAIL), a public sector undertaking of the Ministry of Petroleum & Natural Gas. GAIL was issued a letter of intent dated 13.9.89 for a 300,000 TPA Ethylene capacity Gas Cracker at AURAIYA and another letter of intent dated 9.4.91 for the downstream products based of ethylene.

Child Labour

3161. SHRI K. RAMAMURTHEE TINDIVANAM: Will the Minister of LABOUR be pleased to state: (a) whether the International Labour Organisation has offered to fund a project for weaning away the children employed as labourers; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) The details are as given in reply to Lok Sabha Starred Question No.207 answered on 22.7.92.